

ORDER DATED 2nd NOVEMBER, 2010

Sri T. Panda Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER(A)

Heard Sri. G. Rath, Ld. Counsel appearing for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways) on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Sri Rath, Ld. Counsel appearing for the applicant submits that in the O.A. the applicant has raised a dispute regarding the amount of pensionary benefits including leave salary etc and claim of interest on delayed payment amount of DCRG. 

Sri Rath further submits that the dispute now may be confined to the amount of interest ^{on 1/2} under DCRG which was paid not in time. The Railways have already released an amount of Rs.6300/- on 26.08.09 vide Annexure-A/15. The applicant is not satisfied with this amount and according to him the amount payable is Rs.19034.52/-.

3. However, the applicant has not so far raised this issue before the concerned authorities. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the dispute the applicant is directed to file a representation to Respondent No.3 raising the dispute and basis for such calculation for claiming of Rs.19034.52/- If such a representation is made the same will be considered and disposed of by a reasoned order by Respondent No.3 within a period of 45 days of the date of receipt of the copy of this order.



4. With the above observation and direction this O.A. is disposed of at the stage of admission itself. No costs.

5. Send copy of this order to the Respondent No.3 (together with the copy of this O.A) by Registered Post at the cost of the Applicant. Sri Rath, Ld. Counsel appearing for the Applicant undertakes to deposit the required postages by tomorrow.

6. Copy of this order be also sent to the Ld. Counsel appearing for the parties.


MEMBER(A)

K.B.C.M.